

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**APPEAL NO. 138 OF 2018 &**  
**IA NO. 645 OF 2018**

**Dated: 12<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s. Barmer Lignite Mining Company Ltd.**

**.... Appellant(s)**

**Vs.**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Geet Rajan

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-1  
Mr. P.N. Bhandari for Discoms

**ORDER**

Learned counsel for respondent No.1 states that Respondent No.1 does not wish to file any reply.

It is represented by learned counsel for the parties that pleadings are complete.

At the request of learned counsel for the parties, list I.A. No. 645 of 2018 (Appln. for interim relief) for hearing on **25.07.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**